

M/s. Auto Pins

11447. SHRI BHANU KUMAR
SHASTRI:

SHRI MANOHAR LAL:

Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether during search operations by Income-tax authorities during April, 1976 on M/s. Auto Pins, they seized some incriminating documents maintaining the accounts of black money sales of this concern and its associates involving crores of rupees from the possession of one Master Bishan Das Gulati, their Chief Accountant and close associates;

(b) if so, full details thereof; and

(c) action proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (c). During the course of search operations at the premises of M/s. Auto Pins (I) Regd. and its associates in April, 1976, a large number of papers including vouchers relating to sales outside the books of account and packing slips disclosing actual despatch of goods were seized from the premises of Master Bishan Das Gulati. These papers contain evidence of sales outside the books of account in respect of M/s. Auto Pins (I) Regd. only and not in respect of any associate concern. The papers seized relate mainly to the assessment year 1977-78, for which year the income-tax assessment is still pending. These papers are under scrutiny and the material contained therein will be fully utilised while completing the assessment.

Air crash in December 1978 near Hyderabad

11448. DR. BIJOY MONDAL:

SHRI SHANKERSINHLJI
VAGHELA:

SHRI MUKHTIAR SINGH
MALIK:

SHRI C. K. JAFFER
SHARIEF:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether his attention has been drawn to the press report published in Indian Express dated 14th April, 1979 regarding air crash in December near Begumpet airport;

(b) whether this accident could have been avoided if adequate warning had been given in time; and

(c) if so, give full facts of the report and action being taken in this matter to avoid such mishaps in future?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a). Yes, Sir.

(b) The accident is under investigation by a Court of Inquiry.

(c) The cause (s) of accident revealed by the report of Court of Inquiry, when received, would be gone into in details and necessary remedial measures taken.

Deduction of Expenses on conveyance for computing taxable income of retired Government Officers working as professionals

11449. SHRI R. L. P. VERMA:
SHRI GEV. M. AWARI:

Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the reply given to Unstarred Question No. 6350 on the 6th April, 1979 about guidelines regarding deduction of expenses on conveyance for computing taxable income of retired Government officers

working as professionals and having part-time jobs and state;

(a) the reasons for not granting the relief when these persons pay income-tax on the additional income thus earned by them;

(b) the precise position regarding the grant of rebate as obtaining at present in such cases; and

(c) what further measures do Government propose to take to provide necessary relief just as is given to professionals like Advocates, Doctors and others?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). As the law stands, retired Government officers working as professionals or having part-time jobs are entitled to deduction of expenses on conveyance either under Section 37 in respect of income earned as professionals or under section 16(i) in respect of income earned from their part-time jobs.

(c) In view of the reply to parts (a) and (b), no further measures are proposed to be taken.

Payment of Compensation to States for Loss due to Introduction of Prohibition

11450. SHRI M. V. CHANDRASEKHARA MURTHY:

SHRI R. V. SWAMINATHAN:

SHRI SAUGATA ROY:

Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Union Government has agreed to make budget provision estimates in 1979-80 for payment of compensation to the States for loss in excise revenue due to introduction of prohibition;

(b) if so, what is the amount each State will be provided;

(c) how much compensation has been demanded by the States;

(d) what is the total provision likely to be made; and

(e) what are the States who have demanded cent per cent compensation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (d). It has been decided to compensate the States to the extent of 50 per cent of the established loss of excise revenue in each year beginning from 1978-79 and upto 1983-84, treating the actual excise revenue of 1977-78 as the base. For this purpose, a lump sum of Rs. 30 crores has been provided in the budget of the Central Government for 1979-80. The amount to be paid to each State will depend upon the extent of established loss in excise revenue in the current year as compared to the actual excise revenue for 1977-78.

(e) Bihar, Uttar Pradesh, Tripura, Andhra Pradesh and Karnataka had requested for full compensation for loss of excise revenue on account of introduction of prohibition.

Shortage of raw Rubber

11451. SHRI SURENDRA BIKRAM: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state whether it is a fact that the country will feel shortage of 60,000 tonnes of raw rubber during 1979-80?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): No, Sir, the gap between demand and domestic supplies of rubber during 1979-80 is estimated at about 35,000 tonnes.

Removal of Agricultural Income Tax on Tea

11452. SHRI BALASAHEB VIKHE PATIL: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether a delegation of tea industry has called on him and *inter alia* urged the need to reduce or remove